

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 38/2024/EZ



In The Matter of:
Ranjit Kumar Sapui

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 09, THE OFFICER-
IN-CHARGE, PURBA JADAVPUR POLICE STATION.

INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1-4
2.	Copy of the Enquiry Report submitted by the Purba Jadavpur Police Station is annexed herewith	'R-1'	5-6

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



S.L. NO. 01/13/3/... 20 24

2



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 38/2024/EZ



In The Matter of:

Ranjit Kumar Sapui

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 09, THE OFFICER-IN-CHARGE, PURBA JADAVPUR POLICE STATION.

I, Sri Shaibal Roy, S/o Late Sailendra Chandra Roy, aged about 50 years, by faith-Hindu, and working for gain as the Officer-in-Charge, Purba Jadavpur Police Station Kolkata Police, having office at 305, Mukundapur Road, Kolkata: 700099, do hereby solemnly affirm and submit as follows:-

1. That this affidavit is being filed in compliance to the Solemn Order dated 22.02.2024, passed by the Hon'ble Tribunal.
2. That the instant original application has been filed by the applicant interalia alleging illegal filling up of water body/wetland which falls within the East Kolkata Wetlands and are included in the list of Ramsar Site as stated in Schedule-A, of East Kolkata Wetlands (Conservation & Management) Act, 2006.
3. That in obedience to the Solemn Order dated 22.02.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata the report has been submitted by the Officer-in-Charge, Purba Jadavpur Police station as stated below:

That Purba Jadavpur Police Station case No. 77 dated 12.07.2017 Under section 18 of the East Kolkata Wetlands (Conservation & Management) Act, 2006 has been registered and by the Order of the Learned Additional Chief Judicial Magistrate, South (24) Parganas, at Alipore the case has been transferred to Purba Jadavpur Police Station on the prayer of the Officer-in-Charge, Sonapur Police Station on the point of jurisdiction.

During investigation it has been observed by the Investigating Officer that certain portion of the wetland as mentioned in the petition/original application falls within the jurisdiction of the Purba Jadavpur Police Station and no illegal conversion and/or utilization of the land has been noticed.

Charge Sheet (Police Report) has been submitted by the Purba Jadavpur Police Station vide Charge Sheet No. 42/2019 dated 04.07.2019 against 13 (Thirteen) accused persons in the Court of the Learned Additional Chief Judicial Magistrate, South (24) Parganas and the matter is presently sub judice before the Learned Court.

Photocopy of the Report submitted by the Purba Jadavpur Police Station is annexed herewith and marked with the letter 'R-1'.

4. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice and the Purba Jadavpur Police Station will comply with any direction/directions passed by the Hon'ble Tribunal.

Identified by me

Sibojoti Chakrabarti
Advocate

Solemnly Affirmed State of West Bengal

13/03/2024

&
Declared before me
on identification of Advocate

S. K. Datta
S. K. DATTA

13/03/2024

Santosh Kumar Datta
Deponent
Officer-in-Charge
Purba Jadavpur P.S.
Kolkata Police

SANTOSH KUMAR DATTA
NOTARY

90/1A, Hari Ghosh Street
Kolkata - 700 006
Regn. No -24 of 1996



9



VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information as available in the Jadavpur Police Station and I believe that nothing material has been concealed there from.

Verified at Kolkata on 13th Day of March, 2024. / *[Signature]*

Identified by me

Sibojyoti Chakrabarti
Advocate
State of West Bengal 13/03/2024

[Signature] 13/03/24
Deponent
Officer-in-Charge
Purba Jadavpur P.S.
Kolkata Police



5

Amexure - (R-1)



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 38/2024/EZ

Mr. Ranjit Kumar Sapui

..... Petitioner

-Vs-

The Govt. of West Bengal and others

..... Respondents

To
Ld. State Advocate,
Hon'ble National Green Tribunal,
Eastern Zone Bench,
Kolkata

Sir,

In connection with the above mention petition, beg to submit that this petition has been filed before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata wherein The Officer in Charge, Purba Jadavpur Police Station has been mentioned in Sl. No. 9.

In reference to the above, this is to inform you that the petitions dated 02.05.2022 and 28.02.2023 attached with the petition in page number 61 to 68 have not been submitted before The Officer in Charge, Purba Jadavpur Police Station.

However, one case vide. Purba Jadavpur Police Station case no. 77 dated 12.07.2017 U/S- 18, East Kolkata Wetland (Conservation & Management) Act, 2006 has been registered under order of Ld. ACJM, Alipore, South 24 PGS as the same case record has been transferred to Purba Jadavpur P.S. on the prayer of the Officer in Charge, Sonarpur Police Station, South 24 PGS on the point of jurisdiction.

During investigation, the attempt of illegal conversion of the land has been stopped. During investigation 11 accused persons were arrested and two accused persons were granted bail by Ld. Court upon surrender before Ld. Court.

Contd.

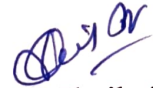
6

After completion of investigation Charge Sheet has been submitted before Ld. ACJM, Alipore, South 24 PGS vide Purba Jadavpur Police Station Charge Sheet No. 42/2019 dated 04.07.2019 against 13 accused persons for facing trial. Now all the accused is in Court bail.

In this pertinent, this is to inform you that a certain portion of the Wetland as mentioned in the petition falls under jurisdiction of Purba Jadavpur PS and during enquiry no illegal conversion or utilization of the land has been noticed so far.

However, this police station is ready to comply with any order passed by the Hon'ble High Court, Calcutta.

Yours faithfully,



Insp Shaibal Roy
Officer in Charge
Purba Jadavpur P.S.
Officer-in-Charge
Purba Jadavpur P.S.
Kolkata Police
12.03.2024

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL EASTERN ZONE BENCH,
KOLKATA

O. A. No. 38/2024/EZ

In The Matter of:

Ranjit Kumar Sapui

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 09, THE
OFFICER-IN-CHARGE, PURBA JADAVPUR
POLICE STATION.

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534.